

FORM 58C

[See rule 11MA]

Report to be submitted under clause (ii) of sub-section (4) of section 35AC of the Income-tax Act, 1961 to the National Committee by an approved association or institution

Reporting period _____ to _____

1. Name of the association or institution :
2. PAN/assessment Circle/Ward :
3. Address for communication :
4. Reference number by which the National Committee has given approval to the association or institution :
5. Whether any complaint has been received against the persons managing the affairs of the association or institution regarding financial irregularities, nepotism, discrimination etc. If yes, the details thereof :
6. Whether any eligible person has been discriminated from getting the benefits of the eligible project or scheme on the basis of religion, race, caste, sex, place of birth etc. If yes, the details thereof :
7. Whether there is any deviation from the original purpose set out for the association or institution. If yes, the details thereof :
8. Whether the persons managing the affairs of the association or institution have received any personal benefits from the association or institution other than the remuneration or honorarium allowable in their case. If yes, the details thereof :

Certified that the above information is true to the best of my knowledge and belief.

Place : _____

Date : _____

Name and designation